

their respective areas during the years 1970-71, 1971-72 and 1972-73 (so far) are as under :—

State	(Rs. in lakhs)		
	1970-71	1971-72	1972-73
1. Andhra Pradesh .	2,72	1,63	3,82
2. Assam .	3,34	5,34	3,48
3. Bihar .	5,59	12,96	14,90
4. Gujarat .	8,48	8,57	7,93
5. Haryana	7,71	17,51	..
6. Himachal Pradesh .	..	2,14	1,82
7. Jammu & Kashmir	53	68	2,00
8. Kerala .	1,95	6	1,94
9. Madhya Pradesh .	6,45	4,55	8,31
10. Maharashtra	22,47	42,96	32,19
11. Manipur .	..	..	18
12. Mysore	3,45	4,94	5,76
13. Orissa .	1,84	4,27	3,86
14. Punjab .	3,78	5,37	4,34
15. Rajasthan	1,68	2,99	2,54
16. Tamil Nadu	2,97	4,70	10,91
17. Tripura	..	..	28
18. Uttar Pradesh .	16,84	17,81	25,66
19. West Bengal	8,83	14,81	30,08

As regards Union Territories, no loans as such, are sanctioned to them. However, with a view to giving some incentive for maximising small savings collections, 2/3rds of the increase in the net small savings collections in a year over the collections in 1968-69, taken as base year, in the Union Territory is allowed as additional Plan allocation to the Union Territory.

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(b) The amount of loans received by the State Governments against small savings collections become a part of the resources available to the State Governments for use for various purposes. The Government of India have no information regarding the amount spent by State Governments out of the loans received by them against small savings collections for development and other allied works during the period 1972-73.

**Report of proposed site near Cochin for Establishing a Civil Aerodrome**

2700. SHRI A. K. GOPALAN :  
SHRI VAYALAR RAVI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Sitting Board has submitted its report recently about the proposed site near Cochin for establishing a Civil aerodrome and if so, the broad outlines thereof ;

(b) whether the Board has suggested any other alternative site near Ernakulam; and

(c) if so, whether any survey has been undertaken on the basis of Board's suggestion and if so, the result thereof ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):**

(a) to (c). The Sitting Board has suggested a site at Poothotta 12 miles from Ernakulam for the possible development of an aerodrome at Cochin. The receipt of the detailed survey report from the State Government is awaited.

**Demand by Kerala Government for a loan of Rs. 150 lakhs for taking over Closed cashew factories.**

2701. SHRI A. K. GOPALAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Kerala Government have requested the Centre to sanction a grant of Rs. 150 lakh and a loan of similar amount to enable them to take over the closed cashew

factories under the provision of Kerala relief undertakings (special provisions) Act, 1961; and

(1) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A.C. GEORGE) (a) Yes, Sir.

(b) A loan of Rs. 20 lakhs has been made to the State Government to enable Kerala State Cashew Development Corporation to take over closed cashew processing units.

**Proposal to modify code of grants to enable schemes in Kerala to get assistance for the Marketing Development Fund**

2702. SHRI A. K GOPALAN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government propose to modify the Code of grants so as to enable the schemes in Kerala to get assistance from the Marketing Development Fund and if so when ; and

(b) whether Government have received any request from the Kerala Government in this regard and if so, Government's reaction thereto.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : (a) and (b) The Government of Kerala has requested that M.D.F. financial assistance may be extended to State Undertaking, also. The matter is under consideration.

**Certificate given by Textile Commissioner on Handloom Fabrics Exported to Finland**

2703. SHRI A. K. GOPALAN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that certificate given by the Textile Commissioner on handloom fabrics exported to Finland has not been recognised by the Finland Government; and

(b) if so, what steps have been taken by Government for the recognition of the certificate given by the Textile Commissioner ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A.C. GEORGE) : (a) and (b). The Government of India have not received intimation about any non-recognition of the certificate of origin issued by the Textile Commissioner in respect of exports of handloom fabrics to Finland. It was however reported to us that some consignments subjected to testing by the Finnish Customs were presumed to be not handlooms and Finnish Customs were not accepting the certificates of origin issued by the Textile Commissioner. After verification of some of the samples by the Textile Commissioner the matter has been taken up through our Mission with the Finnish Government to resolve the difficulties.

**Memorandum from Kerala Handloom Export Organisation re : High Prices of Yarn.**

2704. SHRI A. K GOPALAN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have received any memorandum from the Kerala Handloom Export Organisation regarding the high price of yarn; and if so, the broad outlines thereof;

(b) the total quantity and value of export of the special kind of fabric called Grape during the last two years,

(c) the percentage of increase in price per bundle of Yarn within the period of last six months produced in Cannanore Spinning Mills, Cannanore Kerala ; and

(d) the reason for the increase ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : (a), (c) and (d) : A statement is attached.

(b) Separate figures of export of this fabric are not available.